

(b) if so, the number of LPG agencies in proportion to population in Himachal Pradesh, Jammu and Kashmir, North-Eastern States and Uttaranchal region;

(c) whether the Uttaranchal region has been neglected in this regard; and

(d) if so, whether the Government propose to increase the number of gas agencies in Uttaranchal region?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) No, Sir.

(b) to (d). From the details given below, it may be seen that people residing in the hill areas of Uttar Pradesh have not been neglected against those in Himachal Pradesh, J & K, North Eastern States, in respect of domestic LPG facilities :

	Hill Districts of UP	Himachal Pradesh	J & K	North Eastern States
Population (In lacs)	59.22	51.70	77.18	315.44
No of LPG distributors	54	62	81	209
No of customers (in lacs)	4.28	2.71	2.88	5.99
Ratio of LPG customers to population	1.14	1.19	1.27	1.52

[English]

#### Diversion of Funds

892 DR T SUBBARAMI REDDY . Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state

(a) whether Centrally Sponsored Employment Assurance Scheme was introduced in the identified backward areas having high rate of unemployment.

(b) whether the Chief Minister of Andhra Pradesh had informed the Union Government that the present level of allocation both under (EAS) and IJRY are not sufficient to meet the assurance of 100 days of employment to each family.

(c) the amount released as central assistance under EAS and what is the amount including State share;

(d) whether the allocation made by the Centre under these programmes have been diverted for other purposes, and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) (a) and (b) Yes, Sir

(c) The Central assistance released under Employment Assurance Scheme (EAS) during 1995-96

was Rs. 14550.00 lakhs and Rs. 18187.50 lakhs including State share.

(d) No, Sir.

(e) Does not arise.

#### Construction of Road

893. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

(a) the exact date when the Basohli-Bhaderwah Road Project was taken up for execution;

(b) the length of the road and original revised estimate of the cost and the time by which the same is likely to be completed;

(c) when the the Bhaderwah-Chamba road Project was taken up for execution at what estimated cost and amount spent every year so far with what result and total length of the road; and

(d) the reasons for delay in the execution of both these projects?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) . (a) Basohli-Bhaderwah Road project was taken up for execution in July, 1996

(b) The length of this road is 175.8 Kms and the original estimated cost is Rs 32.42 crores. The formation cutting and the surfacing work of the road is likely to be completed by March, 1999 and 2001, respectively

(c) The earth work of Bhaderwah-Chamba Road was taken up in 1971-72 at an estimated cost of Rs 3.48 crores. This work now stands completed. By March, 1996, an amount of Rs 3.37 crores has been spent. The length of the road is 50 Kms. The scheme for improvement/upgradation at an estimated cost of Rs 3.35 crores was taken up in 1991. By March 1996, an expenditure of Rs. 11.92 lakhs have been incurred on metalling of the road.

(d) Due to the prevailing security situation in the area, the State Government had to suspend further work of upgradation of the Bhaderwah-Chamba Road. Bhaderwah falls in Doda District of J & K which has remained badly affected by militancy during the last six years or so.

#### Cases Registered By Central Bureau of Investigation

894. SHRI JAI PRAKASH AGARWAL Will the PRIME MINISTER be pleased to state

(a) the number of cases taken up so far by the Central Bureau of Investigation in National Capital Territory Delhi during the last three years.

(b) the progress made in this regard, case-wise; and

(c) the number of cases in which charge-sheets have been filed during this period?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) During the last three years, i.e., 1993, 1994, 1995 and 1996 (upto 30.6.96), a total of 642 cases were taken up by the CBI in the National Capital Territory, Delhi, for investigation.

(b) As a result of finalisation of investigations, 402 cases were disposed off from investigation leaving 240 cases for investigation as on 30.6.96.

(c) Chargesheets have been filed in 255 cases by the CBI in the Court of Law during the above period.

#### Drinking Water

895. SHRI HARIN PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have adopted the availability of 40 LPD drinking water per day per head as a national norm for urban areas;

(b) if no, the norm fixed for the urban areas;

(c) the number of towns where water supply according to the norm has been made available together with the number of urban areas where such facilities are still to be provided; and

(d) the state-wise allocation made in 1995-96, 1996-97 for urban water supply?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The norms adopted for water supply in urban areas are :

- 125 litres per capita per day (l pcd) for urban areas where piped water supply and underground sewerage system are available.
- 70 l pcd in urban areas provided with piped water supply but without underground sewerage system
- 40 l pcd for towns with spot source/standposts. One source for 20 families within a maximum walking distance of 100 metres.

(c) Water supply being a State subject, the town-wise details of position of water supply is not maintained centrally. As per the information furnished by the State Governments, 84.33% of the urban population is provided with safe drinking water facilities as on 31.3.93.

(d) The allocation made by the Planning Commission in the State Plan under Urban Water Supply

and Sanitation sector and funds released as Central share under a celerated Urban Water Supply Programme during 1995-96 is enclosed as statement. The outlay for 1996-97 is yet to be finalised.

Urban Water Supply And Sanitation Outlay for 1995-96

#### STATEMENT

S.No.	State	Revised allocation for 1995-96 in State Plan under urban water supply & Sanitation sector	Funds released by Deptt. of Urban Dev. during 1995-96 under the Centrally Sponsored Accelerated Urban Water Supply Programme
(Rs. in crores)			
1.	Andhra Pradesh	73.37	0.00
2.	Arunachal Pradesh	9.94	0.00
3.	Assam	10.94	0.00
4.	Bihar	2.12	0.94
5.	Goa	18.25	0.00
6.	Gujarat	21.15	0.27
7.	Haryana	23.00	0.77
8.	Himachal Pradesh	57.45	0.82
9.	J & K	54.85	0.28
10.	Karnataka	72.42	0.00
11.	Kerala	30.05	0.25
12.	Madhya Pradesh	45.80	3.80
13.	Maharashtra	393.79	0.36
14.	Manipur	11.63	0.39
15.	Meghalaya	5.05	0.48
16.	Mizoram	12.05	0.07
17.	Nagaland	3.30	0.00
18.	Orissa	28.64	0.01
19.	Punjab	5.94	0.77
20.	Rajasthan	147.20	2.37
21.	Sikkim	3.70	0.00
22.	Tamil Nadu	356.08	0.00
23.	Tripura	6.69	0.00
24.	Uttar Pradesh	27.13	7.64
25.	West Bengal	3.84	0.71
26.	A & N Islands	2.02	0.00
27.	Chandigarh	8.29	0.00
28.	D & N Haveli	0.12	0.00
29.	Daman & Diu	0.54	0.00
30.	Delhi	205.50	0.00
31.	Lakshadweep	0.07	0.00
32.	Pondicherry	4.55	0.00
Total		1665.47	20.00